

**POWER GRID WITH NEPAL AND
SRI LANKA**

34. **SHRI KALI MUKHERJEE :**

SHRI BHOLA PRASAD :

SHRI H. S. NARASIAH :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have any proposal under their consideration to approach Nepal and Sri Lanka to link the proposed All India or Inter-regional grids with power supply system in those countries; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BAIJ NATH KUREEL) : (a) and (b). Under the Gandak Hydro-Electric Project, which is in Nepal, a 132 kV single circuit line from Gandak to Sagauli (Bihar) has been planned which will connect the Gandak power station with the North Bihar grid. Another 132 kV single circuit line from Sagauli to Raxaul on Nepal border is also planned for supplying power to Nepal.

There is diversity in the period of water availability in the rivers of Sri Lanka and Southern part of India. In India July to October represents monsoon period with excessive flows in the rivers and power may be made available to Sri Lanka. Likewise Sri Lanka may make available to India secondary power during April to June as the river flows are higher during these months. Thus by inter linking, the power systems of the two countries could be operated to the mutual benefit of both. In order to carry out preliminary studies in this regard necessary technical data pertaining to both the power systems are being collected.

खर्चीली न्याय व्यवस्था

35. **श्री जगदम्बी प्रसाद यादव :**

श्रीमती सविता बहिन :

श्री लाल आडवाणी :

श्री मान सिंह वर्मा :

श्री ना० कृ० शेजवलकर :

श्री जगदीश प्रसाद माथुर :

श्री डी० के० पटेल :

श्री रत्तन लाल जैन :

क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश की न्यायालय व्यवस्था खर्चीली होने के साथ-साथ विलंबकारी भी है, और यदि हाँ, तो शीघ्र न्याय दिलाना सुनिश्चित करने और उसे गरीबों को मुलभ करने के लिये क्या कोई व्यापक योजना बनाई गई है अथवा बनाई जा रही है ;

(ख) यदि हाँ, तो इस योजना का व्यौरा क्या है ;

(ग) उच्चतम न्यायालय और उच्च न्यायालयों में अनिर्णीत मुकदमों की कुल संख्या जून, 1972 के अंत तक क्या है और ये मुकदमों में कितने वर्षों के हैं ; और

(घ) इन मुकदमों पर निर्णय करने में विलंब होने के क्या कारण हैं और सरकार ने इन मुकदमों को शीघ्र निर्णीत कराने के लिये क्या कदम उठाये हैं ?

†[EXPENSIVE ADMINISTRATION OF JUSTICE

35. **SHRI J. P. YADAV .**

SHRIMATI SAVITA BEHEN :

SHRI LAL K. ADVANI :

SHRI MAN SINGH VERMA :

SHRI N. K. SHEJWALKAR :

SHRI JAGDISH PRASAD MATHUR :

SHRI D. K. PATEL :

SHRI RATTAN LAL JAIN :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether it is a fact that the system of administration of justice in the country is both expensive and dilatory; if so, whether any comprehensive scheme to ensure speedy justice and to bring it within the reach of the poor has been or is being laid down;

(b) if so, the details of the scheme;

(c) what is the total number of cases pending in the Supreme Court and High Courts till the end of June, 1972 and the years to which they relate; and

(d) what are the reasons for delay in their disposal and what steps Government have taken to expedite the disposal of these cases?]

विधि और न्याय मंत्री (श्री एच. आर. गोखले) : (क) और (ख) न्याय व्यवस्था राज्य का विषय है तथापि विधि आयोग और अन्य निकायों की सिफारिशों के आधार पर समय-समय पर इस बात की जांच की जाती है कि विलम्ब और मुकदमों के खर्च में विधायी उपायों द्वारा किस हद तक कमी की जा सकती है। आयोग की रिपोर्टों के आधार पर सिविल प्रक्रिया संहिता और दण्ड प्रक्रिया संहिता में संशोधन करने का विचार किया जा रहा है। विद्यमान विधि आयोग विलम्ब और खर्च को कम करने की दृष्टि से सिविल प्रक्रिया संहिता की विस्तार-पूर्वक जांच कर रहा है।

(ग) 1972 के जून के अंत तक की जानकारी तुरन्त उपलब्ध नहीं है। 1971 के दिसम्बर के अन्त तक की जानकारी देने वाले विवरण संलग्न कर दिए गए हैं (आगे देखिये उपबंध I और II)।

(घ) 1967 के दिसम्बर में प्रत्येक उच्च न्यायालय में काम की परिस्थिति की जांच

करने पर यह पता चला कि अधिकतर मामलों में मुकदमों के बकाया रह जाने का मुख्य कारण न्यायाधीशों की अपर्याप्त संख्या थी। अन्य कारण रिक्तियों को भरने में विलम्ब, अधिक न्यायाधीशों की नियुक्ति के लिए न्यायालयों में स्थानों की कमी और सेवारत न्यायाधीशों की सेवाओं का उपयोग उच्च न्यायालयों में, उनके स्थान पर अन्य नियुक्तियों के लिए उपबंध किए बिना, जांच आयोग आदि में करने थे।

राज्य सरकारों को सलाह दी गई थी कि ये मुकदमों के प्रति वर्ष संस्थित किए जाने और अनिर्णीत मामलों को देखते हुए न्यायाधीशों की संख्या पर विचार करे और यदि आवश्यक हो तो अधिक न्यायाधीशों की नियुक्ति के लिए प्रस्ताव भेजे। रिक्तियों को भरने में विलम्ब को रोकने और उच्च न्यायालय के बाहर काम पर लगाए गए न्यायाधीशों के स्थान पर अन्य नियुक्तियों के लिए उपबंध करने की आवश्यकता पर भी जोर दिया गया।

पिछले कुछ वर्षों में, उच्च न्यायालयों में अतिरिक्त न्यायाधीशों के अनेक पदों को स्थायी न्यायाधीशों के पदों में परिवर्तित कर दिया गया है। अधिकतर उच्च न्यायालयों में न्यायाधीशों की संख्या भी कुछ हद तक बढ़ा दी गई है। यह विचार किया जा रहा है कि राज्य सरकारों को सलाह दी जाए कि ये मुकदमों के संस्थित किए जाने, उनके निपटारे और बकाया मुकदमों की निपटाने की बात को ध्यान में रख कर न्यायाधीशों की संख्या के सवाल की फिर से जांच करें।

शाह समिति ने उच्च न्यायालयों में लम्बित मुकदमों को घटाने के लिए हाल ही में अनेक सिफारिशें की हैं। इन सिफारिशों पर विचार किया जा रहा है और यथा संभव उनको क्रियान्वित किया जाएगा।

उपबन्ध I

1971 के दिसम्बर के अंत में उच्चतम न्यायालय में लम्बित मामलों की संख्या और वर्ष जिनसे वे संबंधित हैं

वर्ष	मुकदमों की संख्या
1971	3,918
1970	1,869
1969	1,462
1968	901
1967	429
1966	12
1965	1

उपबन्ध II

1971 के दिसम्बर के अंत में सभी उच्च न्यायालयों में लम्बित मामलों की संख्या और वर्ष जिनसे वे संबंधित हैं

वर्ष	मुकदमों की संख्या
1971	1,38,650
1970	85,332
1969	55,385
1968	33,593
1967	21,836
1966	17,164
1965	12,319
1964	7,104
1963	4,137
1962	2,611

वर्ष	मुकदमों की संख्या
1961	1,574
1960	1,062
1959	438
1958	437
1957	351
1956	303
1955	333
1954	302
1953	274
1952	198
1951	132
1950	135
1949	37
1948	18
1947	11
1946	4
1945	3
1944	3
1943	3
1942	3
1941	2
1940	5
1939	3
1938	5
1937	2
1936	4

†[THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) :
(a) and (b). Administration of justice is

†[] English translation.

a State subject. However, the extent to which delays and cost of litigation can be reduced by legislative measures has been considered from time to time on the basis of the recommendations of the Law Commission and other bodies. Amendments to the Civil Procedure Code and Criminal Procedure Code are contemplated on the basis of the Law Commission's reports. The present Law Commission is reviewing in a comprehensive manner the Civil Procedure Code with a view to cutting down delays and costs.

(c) Information as at the end of June, 1972 is not readily available. Statement giving the information as at the end of December, 1971 are attached (See below Annexures I and II).

(d) On a review of the state of work in each High Court conducted in December, 1967, it was found that inadequacy of December, 1971 are attached (See for the accumulation of arrears in most cases. The other contributory factors were delay in filling vacancies, lack of court accommodation for appointment of more Judges and serving Judges being utilised on Commissions of Inquiry etc. without providing replacements for them in the High Courts.

The State Governments had been advised to review the Judge strength of the High Court with reference to annual institutions and arrears and to send proposals for appointment of more Judges, if necessary. The need for avoiding delay in filling vacancies and for providing replacements for Judges drafted for duty outside the High Court was also stressed.

During the last few years, several posts of Additional Judge in the High Courts have been converted into posts of permanent Judge. The Judge strength of most of the High Courts has also been augmented to some extent. It is proposed to advise the State Governments to undertake a further

review of the Judge strength with reference to institutions, disposals and the arrears to be cleared.

The Shah Committee has made a number of recommendations recently for reducing arrears in the High Courts. These recommendations are under consideration and will be implemented to the extent feasible.

ANNEXURE I

Numbers of cases pending in the Supreme Court at the end of December, 1971 and the years to which they related

Year	Number of cases
1971	3,918
1970	1,869
1969	1,462
1968	901
1967	429
1966	12
1965	1

ANNEXURE II

Number of cases pending in all the High Courts at the end of December, 1971 and the years to which they related

Year	Number of cases
1971	1,38,650
1970	85,332
1969	55,385
1968	33,593
1967	21,836
1966	17,164
1965	12,319
1964	7,104

Year	Number of Cases
1963	4,137
1962	2,611
1961	1,574
1960	1,062
1959	433
1958	437
1957	351
1956	363
1955	333
1954	302
1953	274
1952	198
1951	122
1950	135
1949	37
1948	18
1947	11
1946	4
1945	3
1944	3
1943	3
1942	3
1941	2
1940	5
1939	3
1938	5
1937	2
1936	4]

EXPORT OF TEA

36. SHRIMATI LAKSHMI

KUMARI CHUNDAWAT :

SHRIMATI SAVITA BEHEN :

Will the Minister of FOREIGN TRADE be pleased to state the total quantity of tea exported from Calcutta port, year-wise, during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): The volume of tea exported from Calcutta Port during the last three years is as follows :

Year	Quantity (in Mn. Kg)
1969-70	117.40
1970-71	116.12
1971-72	122.32

37. [Transferred to the 10th August, 1972.]

38. [Transferred to the 8th August, 1972.]

EXPORT OF PHARMACEUTICAL GOODS

39. SHRI SURAJ PRASAD :

SHRI BHOLA PRASAD :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether there has been a fall in the export of pharmaceutical goods during the last three years;

(b) if so, the reasons therefor; and

(c) the measures adopted to step up export of pharmaceutical goods?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) No, Sir. A statement showing the export statistics of 'Pharmaceutical Goods for 1968-69, 1969-70, 1970-71 and April-January 1972 and the corresponding period of the last year, is enclosed.

(b) and (c) Does not arise.

STATEMENT

(Rs. in '000)

Pharmaceutical Goods

1968-69	844
1969-70	1,903
1970-71	3,954
April—Jan. '72	3,518
(1971-72)	
April—January	2,435
(1971)	